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for the delay in laying of the Notification, [Placed in Library, See No. LT-2845[86]

II. A copy (in English and Hindi) of the Ministry of Defence Notification S.R.O. No. 170, dated the 10th May, 1986, publishing the Territorial Army (2nd Amendment) Rules, 1986, under sub-section (3) of Section 14 of the Territorial Army Act, 1948. [Placed in Library. See No. LT-2844 86]

Reports and Accounts (1984-85) of Regional Computer Centres, Calcutta and Chandigam and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY, AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ PATIL): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report and Accounts of the Regional Computer Centre, Calcutta, for the year 1984-85, together with the Auditors' Report on the Accounts.
 - (ii) Annual Report and Accounts of the Regional Computer Centre, Chandigarh, for the year 1984-85, together with the Auditors' Report on the Accounts.
 - (iii) Statement by Government accepting the Reports mentioned at (i) and (ii) above.
 - (iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-2847] 86 for (i) to (ii)]

RE. SUSPENSION OF THE QUESTION HOUR

MR. CHAIRMAN: Now, the Report of the Public Accounts Committee.

Shri Nirmal Chatterjee. Absent,

Shri A. K. Antony. Absent,

Both of them are not here. It will be placed on the Table of the House Tomorrow.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Sir, I am on a point of order.

MR. CHAIRMAN: Yes.

SHRI GHULAM RASOOL MATTO: Sir, as you know, I have not joined the Opposition in the walk-out. That is very much so, but I would request you very humbly and respectfully that you are the custodian of the interests of the Members of this House. You will kindly look into the matter, with regard to the merits of the case put forth by Mr. Upendra. If there is a way that short discussion can be had or something else can be done, you will kindly look into this matter. I beg of you because you are the custodian of the House.

MR. CHAIRMAN: Yes, yes.

SHRI A. G. KULKARNI (Maharashtra): Sir, I join my friend to request you that a way has to be found. By fighting like this, we cannot solve the problem. This is not the issue. We must have national issues to be discussed here. (Interruption).

MR. CHAIRMAN: The matter was not put to me in this way. They wanted suspension of the question hour which I declined, because, under the rules, we do not suspended the question hour and if that is the position, your request will be noted.